

THE CONTINGENCY FUND OF INDIA (AMENDMENT) ACT, 1998

No. 4 of 1998

[29th March, 1998.]

An Act further to amend the Contingency Fund of India Act, 1950.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Contingency Fund of India (Amendment) Act, 1998.

(2) It shall be deemed to have come into force on the 26th day of December, 1997.

Amendment of section 2.

2. In section 2 of the Contingency Fund of India Act, 1950 (hereinafter referred to as the principal Act), for the proviso, the following provisos shall be substituted, namely :—

'Provided that during the period beginning on the 26th day of December, 1997 and ending on the 23rd day of January, 1998, this section shall have effect subject to the modification that for the words "fifty crores of rupees", the words "fourteen thousand seven hundred crores of rupees" shall be substituted:

Provided further that during the period beginning on the 24th day of January, 1998 and ending on the 31st day of March, 1998, this section shall have effect subject to the modification that for the words "fifty crores of rupees", the words "thirty-two thousand four hundred and ninety crores of rupees" shall be substituted.'

Repeal and saving.

3. (1) The Contingency Fund of India (Amendment) Ordinance, 1997 and the Contingency Fund of India (Amendment) Ordinance, 1998 are hereby repealed.

Ord. 30 of 1997.
Ord. 4 of 1998.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinances, shall be deemed to have been done or taken under the principal Act, as amended by this Act.